

**C.C. No. 116/19**

**CBI VS. RAJMAL KHOKHAR**

**24.09.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

Ms. Simran Ld. Counsel for the accused.

Accused is not present today.

Today the matter is fixed for further arguments / clarifications if any.

Arguments concluded.

Let the matter be fixed for pronouncement of Judgment at physical hearing on **28.09.2020**.

Accused is directed to appear in the Court along with the counsel and his surety on the next date of hearing.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/24.09.2020